CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 132 of 2002

Monday, this the 4th day of March, 2002

CORAM

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR. K.V. SACHIDANANDAN, JUDICIAL MEMBER

1. V.R. Gopinathan Nair,
S/o Raman Nair, Primary Teacher,
Kendriya Vidyalaya, Adoor,
residing at Vattappara Veedu,
Prakkanam PO, Elanthoor,
Pathanamthitta.

....Applicant

[By Advocate Mr. P. Ramakrishnan]

Versus

- Kendriya Vidyalaya Sangathan, represented by the Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi - 110 016
- The Deputy Commissioner (Fin),
 Kendriya Vidyalaya Sangathan,
 18, Institutional Area,
 Shaheed Jeet Singh Marg, New Delhi 110 016
- The Principal,
 Kendriya Vidyalaya, Adoor.
- 4. Smt. Valsala Boss, Primary Teacher, Kendriya Vidyalaya II, Port Blair.
- 5. Assistant Commissioner,
 Kendriya Vidyalaya Sangathan,
 Regional Office, III Campus, Chennai.Respondents

[By Advocate Mr. Thottathil B. Radhakrishnan (R1-3 & 5)]

The application having been heard on 4-3-2002, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

This Original Application has been filed by the applicant seeking the following reliefs:-

"(a) to issue an order quashing and setting aside all proceedings initiated by Respondents 1 to 3 and 5 to relieve the applicant from Kendriya Vidyalaya Adoor and post him at Port Blair;

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(b) to hold that the applicant is not liable to be transferred to Port Blair in view of his earlier tenure in the North East;

(c) to issue an order directing the respondents

consider and dispose of Annexures A2 and A4

to

representations; and

(d) to issue such other orders and directions as are deemed fit in the facts and circumstances

of the case."

2. Today when the Original Application came up for admission, learned counsel for the applicant submitted that subsequent to the filing of this Original Application the applicant has been served with two orders by the respondents and in view of these developments, he seeks permission to withdraw this Original Application without prejudice to his

right to file a fresh Original Application.

3. In the light of the above submission, this Original Application is dismissed as withdrawn with liberty to the applicant to file fresh Original Application, if so advised.

No costs.

Monday, this the 4th day of March, 2002

K.V. SACHIDANANDAN JUDICIAL MEMBER

G. RAMAKRISHNAN ADMINISTRATIVE MEMBER

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